

(iii) Notification G. S. R. No. 530, dated the 21st March, 1970, publishing the Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1970.

(iv) Notification G. S. R. No. 531, dated the 21st March, 1970, publishing the Coal Mines Provident Fund (Amendment) Scheme, 1970.

[Placed in Library. See No. LT-3354/70 for (i) to (iv)].

RESIGNATION BY SHRI C. ACHUTHA MENON

MR. CHAIRMAN : I have to inform Members that Shri C. Achutha Menon, a Member of the Rajya Sabha, representing the State of Kerala, has resigned his seat in the Rajya Sabha with effect from the 24th April 1970.

MESSAGE FROM LOK SABHA

THE APPROPRIATION (No. 2) BILL, 1970

SECRETARY : I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha :

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (No. 2) Bill, 1970, as passed by Lok Sabha at its sitting held on the 30th April, 1970.

The speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.

Sir, I lay the Bill on the Table.

REFERENCE TO SITUATION IN ANDHRA PRADESH

SHRI V. B. RAJU (Andhra Pradesh) : Sir, the House has heard with rapt attention a matter which is happening outside the country. That is an external matter with which of course we are extremely concerned. But may I draw the attention of the House also to a domestic matter which is also a very important matter. Today is May 1st and it is workers' day. What is happening in Andhra Pradesh today is police action. Thousands are courting arrest, top leaders have been put behind the bars and for fifteen months the agitation

has been going on. The Prime Minister visited the area; the Home Minister visited the area and the President of India has personally expressed sympathy. Everybody said that there should be a political solution. I say, Sir, parliament is the proper authority, the proper institution directly concerned with it. It is actually a matter relating to the reorganisation of the State. Whether the Praja Samiti which is representing the people of Telangana is right or wrong, Parliament should have taken note of it, should have taken the initiative and should have found a political solution. Yesterday also I had an occasion and opportunity to raise this matter. This cannot be treated as law and order problem. In this country if political agitations and political pressures for political rights are suppressed by using the Central Reserve Police or the Preventive Detention Act, I am afraid democracy is going to be in peril in this country.

SHRI BHUPESH GUPTA (West Bengal) : Preventive Detention Act?

SHRI V. B. RAJU : Yes; it is the most atrocious Act that has been passed by any State Legislature. It is there in Andhra Pradesh; no such enactment can be found anywhere else. Now democracy is in peril and that is why I have taken the time of the House to bring this question to the notice of this House. For fifteen months the agitation has been going on. Sixteen lakh students have abstained from classes for eight months. Has it happened anywhere in the world? I would like to know. Even in France in May 1968 it was only for one month. A man like De Gaulle who was virtually a dictator, bowed down to the will of the people.

AN HON. MEMBER : Mr. Brahmamanda Reddy is more than De Gaulle.

SHRI V. B. RAJU : This is not the question of a person, this is a question of principle. What I request the House and the Deputy Chairman is to allow a discussion on this question. This cannot be crushed aside lightly. It is not a personal matter; it is not a regional matter. It is a very serious matter and I will be failing in my duty coming from that area if I do not stress this important point that Parliament has not taken sufficient initiative in this matter. It is not a state matter. This cannot be tied down to power politics; this cannot be tied down to personalities.

MR. DEPUTY CHAIRMAN : You have mentioned it. That will do now.

SHRI V B RAJU All right, thank you, Sir.

MR DEPUTY CHAIRMAN The House stands adjourned till 2.30 P M

The House then adjourned for lunch at fortyfive minutes past one of the clock

The House Reassembled after lunch at half-past two of the clock,

MR DEPUTY CHAIRMAN *in the Chair*

ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE LEADER OF THE HOUSE (SHRI K K SHAH) Mr Deputy Chairman with your permission, I rise to announce that Government business in this House during the week commencing 4th May, 1970, will consist of

(1) Consideration and return of the Appropriation (No 2) Bill, 1970, as passed by Lok Sabha

(2) Consideration and passing of

(a) The Architect's Bill, 1968, as reported by Joint Committee,

(b) The Tea (Amendment) Bill 1969, as passed by Lok Sabha,

(c) The Central Silk board (Amendment) Bill, 1969, as passed by Lok Sabha

SHRI BHUPESH GUPTA (West Bengal) We were given to understand that the Bill for the abolition of privy purses may be brought forward in this House. What about it? I do not find any such indication. Secondly about the discussions also there is not very much of an arrangement. Now, after the discussion today this morning you will agree that the Cambodian situation should not be mixed up with the foreign affairs discussion or generally the working of the Ministry. We are not discussing the international situation, when we discuss the working of the Ministry of External Affairs. Now, the Cambodian development, the US aggression there, should not be mixed up with it. My suggestion is that this is one of the gravest developments in this part of the world. I think separately we should discuss this subject, the developments in Cambodia.

MR DEPUTY CHAIRMAN When we are discussing it, you will get a chance to raise your questions.

SHRI BHUPESH GUPTA I agree, but when we discuss the working of the Ministry, including the administrative aspect of the Ministry of External Affairs, we are not discussing grants. We are discussing the Report of the Ministry of External Affairs.

MR DEPUTY CHAIRMAN I am informed that we are not considering the Report of the Ministry of External Affairs, but we will be discussing the international situation.

SHRI BHUPESH GUPTA Then, it is all right. Therefore, it is not necessary to have an independent discussion on Cambodia. Then, perhaps we can concentrate on it.

RE GREETINGS TO THE WORKING PEOPLE ON MAY DAY

SHRI BHUPESH GUPTA (West Bengal) Now Sir, I understand that in the other House a resolution or some such thing was passed greeting the working people of our country and the rest of the world on the great occasion of the May Day, the historic day of the working-class. It is a universal festival of the working people. I think in our House too the same sentiments should be expressed.

MR DEPUTY CHAIRMAN Has the Lok Sabha passed a resolution?

SHRI BHUPESH GUPTA paying tributes to the memory of the martyrs in the working-class.

MR DEPUTY CHAIRMAN Has the Lok Sabha passed such a motion or resolution.

SHRI BHUPESH GUPTA You express it.

SHRI A G KULKARNI (Maharashtra) You can express it from the Chair.

SHRI BHUPESH GUPTA: I will give you the resolution.

SHRI DAHYABHAI V PATEL (Gujarat) He is always willing to give but will you accept it? Can you father his child? He is always willing to give, though he is not married.